

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of Notification No. 1209/VIII-1/2020-06(labour)/2020, Dehradun dated November 25, 2020 for general information.

**NOTIFICATION**

November 25, 2020

**No. 1209/VIII-1/2020-06(labour)/2020--Where as**, the draft of rules to amend the UP Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Rules, 1983 (as applicable in Uttarakhand) were published as required under sub-section(1) of section 35 of Inter-State Migrant Worker (Regulation of Employment and Conditions of Services) Act, 1979 vide notification no. 817/VIII-1/2020-06(Labour)/2020 dated 28.08.2020 of the Government of Uttarakhand inviting objections and suggestions from all persons likely to be affected there by before the expiry of the period of thirty days ;

**And whereas**, copies of the said notification were made available to the public on the 30 August 2020;

**And whereas**, the objections and suggestions from public were not received in respect of the said drafts rules;

**Now, therefore** in exercise of the powers conferred by subsection (1) of section 35 of Inter-State Migrant Worker (Regulation of Employment and Conditions of Services) Act, 1979 the Governor is pleased to allow to further amend the UP Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Rules,1983 (as applicable in Uttarakhand) in the context of Uttarakhand state.

**The Uttarakhand [UP Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service)] (Amendment) Rules, 2020.**

**Short title, extent and Commencement**

1. (1) These Rules may be called the Uttarakhand [UP Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service)] (Amendment) Rules, 2020.
- (2) It extends to whole of Uttarakhand.
- (3) It shall come into force at once.

**Amendment of Rule 14**

2. In the UP Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Rules,1983 (As applicable in Utrakhand) for the existing sub-rule (2) of rule 14 as set out in column-1 below the rule as set out in column-2 shall be substituted, namely:-

**Column-1**

**Existing Rules**

- (2) The application shall be in Form IX in triplicate and shall be made not less than thirty days before the date on which the license expires and if the application is so made the license shall be deemed to have been renewed until such date when the renewed license is issued

**Column-2**

**Rules hereby substituted**

- (2) Every contractor shall upload the renewal application with proof of prescribed fee on official portal of the Labour Department, Uttarakhand Government on the available online format not less than thirty days before the date on which the license expires and if the application is so made the license shall be deemed to have been renewed for the next one year

By Order,

Dr. HARBANS SINGH CHUGH,  
Secretary.